

Road Accidents in the Capital

5879. SHRIMATI BHARGAVI THANKAPPAN: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether there are a number of unlicensed drivers in the Capital resulting in an increase in the number of road accidents; and

(b) if so, the remedial steps taken by Government in this regard?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR): (a) No. Out of 7,633 road accidents which occurred in the Capital during the period from 1-7-1970 to 30-6-1971, only 23 were caused by unlicensed drivers. Even these were minor cases involving no damage to property or loss of life.

(b) Special raids are organised by the staff of the Traffic Police and the Directorate of Transport, Delhi, intermittently to check against driving of vehicles by unlicensed persons.

Implementation of Three-Year Degree Courses in Uttar Pradesh

5880. SHRI S. M. BANERJEE: Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state:

(a) whether three-year degree course has not yet been implemented in Uttar Pradesh;

(b) if so, the reasons for the same;

(c) whether financial difficulty is coming in the way of Uttar Pradesh; and

(d) if so, the steps taken by Government to remove it?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI D. P. YADAVA): (a) Yes, Sir.

(b) to (d). In September 1963, the U. P. Government informed the University Grants Commission that it would not be possible to implement the Three-year Degree Course

scheme unless the Commission or the Government of India agreed to pay 100% grant to cover the recurring and non-recurring expenditure. The Commission considered the matter and appointed a Committee to examine the question. The State Government was also requested to intimate the financial implications of implementing the scheme for consideration of the Committee. No reply was received despite reminders and the matter was not pursued.

S. C. and S. T. Post-Graduate Teachers under Education Department, Delhi Administration

5881. SHRI AMBESH: Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state:

(a) the number of posts of Post-Graduate Teachers in all the subjects, separately, under the Education Department of Delhi Administration;

(b) the number of permanent posts of Post Graduate Teachers out of the above posts, subject-wise;

(c) the number of Post-Graduate Teachers belonging to Scheduled Castes and Scheduled Tribes, subject-wise; and

(d) the number of permanent posts held by Post Graduate Scheduled Castes and Scheduled Tribes Teachers?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI D. P. YADAVA): (a) to (d). The requisite information is being collected by the Delhi Administration and will be placed on the Table of the Sabha as soon as possible.

12 hrs.

RE: CALLING ATTENTION

SHRI SURENDRA MOHANTY (Kendrapara): Sir, before I call the attention of the hon. Minister I wish to raise a point of order. The attention of the Minister of Defence has been called, but I find the Minister of Defence

[Shri Surendra Mohanty]

Production is going to answer this call attention motion. It is a matter which relates to the basic security—defence of the country. The Minister of Defence Production is equally competent in matters within his purview. I take strong exception to the fact that the Minister of Defence should treat this House with levity.

THE MINISTER OF PARLIAMENTARY AFFAIRS, AND SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR) : There is the same question in the Rajya Sabha also and they have divided their duties between them.

SHRI SURENDRA MOHANTY : You must uphold the dignity of the House and give a direction that such things will not recur in future. It is we who are taxing people to raise resources for the defence of the country.

SHRI H. N. MUKERJEE (Calcutta-North-East) : This House has priority. The Minister is responsible to this House, not to Rajya Sabha.

THE MINISTER OF STATE (DEFENCE PRODUCTION) IN THE MINISTRY OF DEFENCE (SHRI VIDYA CHARAN SHUKLA) : If the House is anxious to hear the Defence Minister on this question, this call attention motion may be taken up later on in the day.

MR. SPEAKER : It has been the convention here that if the senior Minister is not there, the junior Minister will reply. But in this case, if you insist, we can take it up later on, say on Monday.... (Interruptions) or later on today itself.

SHRI H. N. MUKERJEE : May I submit that you appear to be by passing the principle that the Ministers are responsible to this House and have prior obligation to come before this House. If we had not learnt that the Minister was in the other House we would have disregarded that matter and listened to Mr. Shukla. But when the Minister of Parliamentary Affairs has the gumption to tell us that the Cabinet Minister concerned goes to the other House and not to this House to which he is primarily responsible, it becomes a matter of principle of which the Speaker, representing the House, should take note.

MR. SPEAKER : I think the views expressed by you have great weight and I shall convey them to the Government.

SHRI SURENDRA MOHANTY : The hon. Minister of Defence can be summoned by you.

MR. SPEAKER : After all, if the subject is the same in both the Houses, one of them will be replying here and the other, in the other House. However, I think Mr. Mukerjee's suggestion has great weight and I shall convey it to them.

SHRI SURENDRA MOHANTY : When will this matter be taken up ?

MR. SPEAKER : This shall not be treated as a precedent. At 3 O'clock we have to take up Private Business. Shall we make it 2.30 ?

SHRI RAJ BAHADUR : I will convey it.

SHRI P. K. DEO (Kalahandi) : Under rule 377 I beg to submit....

MR. SPEAKER : I am not allowing it.

SHRI P. K. DEO : With due deference to your ruling on the privilege motion yesterday..

MR. SPEAKER : I did not give any ruling yesterday.

SHRI P. K. DEO : The police committed an irregularity, and this House can not be a party to it.

MR. SPEAKER : I have got it still under consideration. I have not allowed you. Please sit down.

SHRI P. K. DEO : It is a very important matter.

MR. SPEAKER : I am not going to allow it. Please sit down.

SHRI P. K. DEO : It concerns....

MR. SPEAKER : Will you please sit down or not ?

Yesterday there was a difference of opinion. I kept it pending. I have called a meeting of

the General Purposes Committee, where the leaders will be present. A certain difficulty I am going to place before them in the evening. We will see to it later on.

SHRI P. K. DEO : After you give permission under rule 225, it cannot be kept pending.

MR. SPEAKER : I did not give any permission. This is not to be recorded. He is speaking without my permission.

SHRI P. K. DEO : ***

SHRI PILOO MODY (Godhra) : I have written to you about another matter, about the propriety of the Minister making a statement of policy outside the House when a Calling Attention notice has, in fact, been admitted on the subject. Later on the Minister or the Government managed to persuade the people whose names had been balloted on the Calling Attention Notice to withdraw the notice, but they did not seek to persuade the others who had also given notice of Calling Attention on the same subject. If these five Members, whose names were balloted, felt they could withdraw their notice, there is no reason not to include the names of others who had also given notice of Calling Attention on the same subject.

First of all, there has been a breach of the procedure as far as balloting and Calling Attention go, and there has been a serious breach of etiquette and propriety on the part of Government in making an announcement regarding that particular subject outside the House when Parliament is in session.

MR. SPEAKER : I myself was surprised over it. Yesterday I saw that statement and I saw also that the Members withdrew it.

SHRI K. MANOHARAN (Madras-North) : You are surprised, that is all the solution ?

MR. SPEAKER : What is the solution given by the rules ? If there is any guidance given to me under the rules, I will obey that. Let me know what the remedy is.

SHRI P. K. DEO : Their names should have appeared in the list of business and they should have withdrawn it on the floor of this House. Why this back-door method ?

SHRI PILOO MODY : Now that you are seized of the matter, would you please go into not only the procedural breach but also the impropriety on the part of Government and take whatever action you think is necessary and commensurate with the offence that has been committed ?

SHRI P. K. DEO : This is a policy matter and the House is in session. You should pull up the Government.

SHRI S. M. BANERJEE (Kanpur) : Yesterday I raised this question. When I saw that the order paper did not contain the calling attention notice, I became suspicious because I had seen their names on the notice board. Then I came to know that the Government was in an awkward position. They did not want to commit themselves and they persuaded or requested the members, including Shri Vajpayee, to withdraw it. We have nothing against their withdrawal, because they are at liberty to withdraw it. But the point is, the statement was speaked out to the press that Government has rejected the offer of the UN for putting observers there. On the basis of that rejection, another calling attention was given notice of by me, Dr. Ranen Sen and others, because we wanted to congratulate the Government on their action, not that we wanted to condemn it. But unfortunately that calling attention has not been admitted. I only request you to admit it so that we may be allowed to condemn the action of the UN. The UN had no business to treat both the countries alike.

SHRI PILOO MODY : A part of the complaint I made is clearly a matter of privilege of the House and may be referred to the Privileges Committee.

MR. SPEAKER : Sometimes they do have certain difficulties and there is nothing wrong about the withdrawal, provided the statement had not come simultaneously. If the statement had to come, of course, the situation becomes much more awkward. On the one hand, members withdraw it and on the other hand, the statement comes. As Mr. Banerjee says, the situation is aggravated by a simultaneous statement coming along with it. I will study this. I have seen the rules. Once I admit a calling attention motion and it is withdrawn, I cannot admit the same motion again.

SHRI JAGANNATHRAO JOSHI (Shajapur) : Sometime back, Mr. Banerjee's name was there, but he did not put a question and he withdraw it. So, anybody can withdraw.

SHRI S. M. BANERJEE : Members have got a right to withdraw, but this withdrawal was as suspicious as the withdrawal of that Rs. 60 lakhs from the State Bank.

SHRI JAGANNATHRAO JOSHI : What suspicion is there, I do not understand.

SHRI SAMAR GUHA (Contai) : The matter has become very serious. U Thant had addressed a note to all the big powers. If it is in the interests of the nation, we will certainly agree to withdraw any motion from the House. But when it has leaked out it gets a different complexion.

SHRI P. K. DEO : As a compromise formula, may I submit...

MR. SPEAKER : There is no question of any compromise. The compromise is if one party is sitting here and another there. I am myself lost in this whole difficulty as to what is to be done. If the statement had not come, it would have been much easier for me ; then it could have been said that it was done in the national interest. But this withdrawal on one hand the statement on the other—I have not been able to follow the logic.

SHRI PILOO MODY : It is a clear case of privilege.

MR. SPEAKER : We will take up the next item, papers laid on the Table.

12.16 hrs.

PAPERS LAID ON THE TABLE

CENTRAL EXCISE (NINTH AMENDMENT) RULES

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) : I beg to lay on the Table a copy of the Central Excise (Ninth Amendment) Rules, 1971 (Hindi and English Versions) published in Notification No. G. S. R. 1034 in Gazette of India dated the 10th July, 1971,

under section 38 of the Central Excise and Salt Act, 1944. [Placed in Library. See No. LT-722/71.]

NOTIFICATIONS UNDER BOMBAY PROHIBITION ACT

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE (SHRI D. P. YADAVA) : On behalf of Shri K. S. Ramaswamy, I beg to lay on the Table a copy each of the following Notifications under sub-section (4) of Section 143 of the Bombay Prohibition Act, 1949, read with clause (c) (iv) of the Proclamation dated the 13th May, 1971, issued by the President in relation to the State of Gujarat :—

(i) The Bombay Molasses (Gujarat Amendment) Rules, 1971, published in Notification No. GH-SH-2688-MLS-1069/9240-P in Gujarat Government Gazette dated the 25th March, 1971.

(ii) The Gujarat Articles Unfit for Use as intoxicating liquor (Manufacture and Import) (Amendment) Regulation Rules, 1971, published in Notification No. GH-SH-2704-BPA-1270/13834-P, in Gujarat Government Gazette dated the 25th March, 1971.

(iii) The Gujarat Industrial Alcohol (Import, Storage and Sale for export overseas, in bond) (Amendment) Rules, 1971, published in Notification No. GH-SH-2756-BPA-1270-12232-P in Gujarat Government Gazette dated the 22nd April, 1971.

(iv) The Gujarat Denatured Spirituous Preparations (Amendment) Rules, 1971, published in Notification No. GH-SH-2848-BPA-2670/109142-P in Gujarat Government Gazette dated the 20th May, 1971.

(v) Notification No. GH/SR/2855/BPA-1271/34196-P published in Gujarat Government Gazette dated the 20th May, 1971 making certain amendment to the Gujarat Poppy Capsules (Amendment) Rules, 1967.

(vi) The Bombay Denatured Spirit (Gujarat First Amendment) Rules, 1971, published in Notification No. GH-SH-2258-DNS-1069-60600-P in Gujarat Government Gazette dated the 27th May, 1971.

[Placed in Library. See No. LT-723/71].